

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10.

C.P.(IB)/389(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.07.2022

NAME OF THE PARTIES:

Antelec Limited

Vs

Rajesh Business & Leisure Hotels Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. H.N. Vakil, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Counsel appearing for the Operational Creditor submits that the Corporate Debtor is already undergoing CIRP vide an admission order dated 20.04.2022 of this Tribunal (Court-V) in CP(IB)-1171(MB)/2021.
3. In view of the CIRP in the Corporate Debtor, the present Petition is rendered infructuous. Accordingly, C.P.(IB)/389(MB)/2021 is **dismissed** as infructuous. The Operational Creditor is directed to file its claim with the IRP appointed in the above matter.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)